

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.544/2016

Date of Decision: 17th January, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri Raghvendra Hariprasad Tiwari
Master Craftsman
T.No.59849L, C.No.53,
Weapons Dept, Naval Dockyard,
Mumbai – 400 023 and residing at
B-602, Shri Air India CHS Ltd,
Plot No.24, Sawarkar Nagar,
Thane – 400 606.

... *Applicant*

(By Advocate Shri Kartikeya Bahadur, proxy counsel for Shri L.C. Kranti)

Versus

1. The Union of India through the Secretary
Ministry of Defence, South Block,
New Delhi – 110 011.
2. The Admiral Superintendent
Naval Dockyard, Lion Gate,
Mumbai – 400 023.
3. Deputy General Manager (PRP)
Naval Dockyard, Lion Gate
Mumbai – 400 023.
4. Shri NK Mourya,
T.No.59850-B
Radio Mech, Master Craftsman
C.No.53, MWEA Dept,
Naval Dockyard,
Mumbai – 400 023.
5. Shri KK Anish
T.No.59855-A,
Radio Mech Master Craftsman
C.No.53, MWEA Dept
Naval Dockyard
Mumbai – 400 023. ... *Respondents*

(By Advocate Shri R.R. Shetty)

ORDER (ORAL)

Per : *Shri R. Vijaykumar, Member (A)*

The learned proxy counsel appears with the applicant who confirms that he does not wish to pursue the case further.

2. Shri R.R. Shetty, learned counsel for the respondents.
3. Hence, the Original Application is dismissed as withdrawn without any order as to costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

22/01/20